

Annexure-7

Name of the corporate debtor: Indian Yarn Limited ; Date of commencement of CIRP: 17-07-2025 ; List of creditors as on: 31.03.2026

List of operational creditors (Government dues) (Amount in ₹)

Sl. No.	Details of Claimant			Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
	Department	Government	Identification No.	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable					
1	Department of Excise & Taxation	Government of Punjab		8/14/2025	150,363,762	150,363,762	Operational Creditor	No	0%	-	-	-	-	
2	Central Goods & Service Tax, Division 1, Derabassi	GST		8/22/2025	35,145,156	35,145,156	Operational Creditor	No	0%	-	-	-	-	
3	Employees State Insurance Corporation, Chandigarh	ESIC		9/2/2025	2,255,640.00	314,000.00	Operational Creditor	No	0%			1,941,640		
4	Employees Provident Fund Organisation. Regional Office, Chandigarh	EPFO		9/11/2025	63,207,775.00	3,839,000.00	Operational Creditor	No	0%			59,368,775		
	Total				250,972,333.00	189,661,918.00			0%			61,310,415	-	

Notes to list of creditors

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. Claims have been provisionally admitted by IRP / RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP/RP

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.